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**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE**

NOTIFICATION No. 67 (RE – 2007)/2004-2009

NEW DELHI, DATED: The 27th December, 2007

Subject: Regulation of Export of Ketamine

S.O. (E) In exercise of powers conferred by Section 5 read with Section 3(2) of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992) and also read with Para 1.3 and Para 2.1 of the Foreign Trade Policy, 2004-2009, the Central Government hereby adds the following entry in Chapter 30 of Schedule 2 of ITC (HS) Classifications of Export and Import Items (1st September, 2004-31st March, 2009) as amended from time to time.

2. The new entry shall be as follows :

Sl.No.	Tariff Item HS Code	Unit	Item/Description	Policy	Nature of Restrictions
126A	3003 90 36	Kg	Ketamine	Free	Export allowed subject to

	3004 96	90			obtaining Objection Certificate Narcotics Commissioner	No from
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3. This issues in Public Interest.

(R.S. GUJRAL)
Director General of Foreign Trade and
Ex-Officio Additional Secretary to the Government of India

(Issued from File No. 01/91/162/357/AM’99/PC-III)